

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, NEW BOMBAY BENCH,  
NEW BOMBAY

Camp at: Nagpur.

REGN.NO. O.A.642 of 1990

Decided on: 11.10.90

Smt. Nirmala Devi r/o Type II, 9/6 Ordinance Factory,  
 Jawahar Nagar, District Bhandara.

...Applicant

Versus

1. General Manager, Ordinance Factory, Jawahar Nagar,  
 District Bhandara.
2. DGOF/Chairman Ordinance Factory Board 1A,  
 Aukland Road, Calcutta.

...Respondents

CORAM:- Hon'ble Mr. P. S. Chaudhuri, Member(A).

Hon'ble Mr. S. K. Jain, Member(J).

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Appearances:-

Mr. Mohan M. Sudame, Advocate for the applicant.

Mr. Ramesh Darda, Advocate for the respondents.

JUDGMENT

S. K. JAIN, JM:-

The name of Kumari Nirmala Devi was sponsored by the Employment Exchange for the post of a Primary Teacher (Hindi Medium) but at the time of actual appointment, it was found that no post of the primary teacher was lying vacant, as a result of which she was offered the post of temporary LDC in the Ordinance Factory, Bhandara through letter dated 30.9.81. The applicant accepted the offer and joined duties as LDC on temporary basis. She has now filed the present O.A. claiming that she was selected for the post of a

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Teacher and that in fact, she had been working as such but she was being paid the salary of an LDC although she was M.A., B.Ed. and D.P.Ed., and was selected as a handicapped candidate. It is also the case of the applicant that she has made repeated representations for the vindication of her claim but the respondents have shown no response. The last of the representation was made by her on 7.10.89(Annexure 7) .

2. We have heard the learned counsel for both the parties. The learned counsel for the applicant has prayed that the applicant respondents be directed to consider the representation of the dated 7.10.89(Annexure 7 at page 24 of the paper-book) and dispose of the same expeditiously, on merits. The learned counsel for the respondents has no objection to the grant of this prayer.

3. In the above mentioned circumstances, we direct the respondents to duly consider the representation of the applicant(Annexure 7 at page 24) on merits and dispose of the same by recording a speaking order by 24.12.90. A copy of the order so passed will be made available to the applicant within 7 days so that the applicant, if still aggrieved, may bring a fresh application for seeking necessary redress for her grievances, if any. A copy of the representation(Annexure 7) has been ~~made~~ furnished to the learned counsel for the respondents today. We disposes of the O.A. with the above direction.

(S.K.Jain) 11/10/90  
JM

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11.10.90

  
(P.S. Chaudhuri)  
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